

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

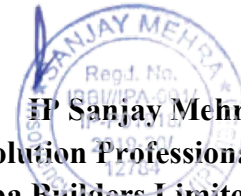
PUSHPA BUILDERS LIMITED OPERATING IN CONSTRUCTION AT 6, D. B GUPTA ROAD PAHARGANJ NEW DELHI 110055

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Pushpa Builders Limited PAN: AAGCP0642L CIN: 45200DL1984PLC018772
2.	Address of the registered office	6, D. B Gupta Road Paharganj New Delhi
3.	URL of website	There is no website of the Corporate Debtor.
4.	Details of place where majority of fixed assets are located	Delhi & Uttar Pradesh
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	There are no employees/ workmen in the Corporate Debtor since the Insolvency Commencement Date i.e., 20/09/2022.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The said details of the Corporate Debtor can be obtained by requesting at: https://drive.google.com/drive/folders/1EESZIR46wuNb47VqSr9RwcJRJAsALpds?usp=drive_link cirp.pushpa@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The said details of the Corporate Debtor can be obtained by requesting at: https://drive.google.com/drive/folders/1EESZIR46wuNb47VqSr9RwcJRJAsALpds?usp=drive_link cirp.pushpa@gmail.com
10.	Last date for receipt of expression of interest	04/12/2023
11.	Date of issue of provisional list of prospective resolution applicants	14/12/2023
12.	Last date for submission of objections to provisional list	19/12/2023
13.	Date of issue of final list of prospective resolution applicants	29/12/2023

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03/01/2024
15.	Last date for submission of resolution plans	05/02/2024
16.	Process email id to submit Expression of Interest	cirp.pushpa@gmail.com

1. All the EOIs received will be reviewed by the RP as well as the COC and thereafter further/information documents related to the process will be provided to the shortlisted parties.
2. The prospective resolution applicants who had submitted their EOI, in pursuance of Form G dated 13th December,2022, and whose names are appearing in the final list of prospective resolution applicants dated 22nd January,2023 published by the RP, will be considered as prospective resolution applicants under this invitation for Expression of Interest and no fresh EOIs need to be submitted by them.



IP Sanjay Mehra
Resolution Professional
Pushpa Builders Limited
Regn No. IBBI/IPA-001/IP-P01818/2019-20/12784
B-11, Third Floor, Geetanjali Enclave, New Delhi-110017
AFA Valid up to 26-03-2024
Mobile No. 9871692592

Email ID: cirp.pushpa@gmail.com,
sanjay.mehra64@gmail.com

Date-16-11-2023

WELCURE DRUGS AND PHARMACEUTICALS LTD.
 CIN No. : L24320DL1996PLC227773
 Regd. Off. : 107/22, Ball No-3 East Azad Nagar, Shahdara, New Delhi-110051
 Corporate Office : 33/36 Basement (Back side), West Patel Nagar
 Near Ram Jass Ground, West Delhi, Delhi- 110008
 Email ID: welcuredrugs227@gmail.com, Website: www.welcuredrugs.com
 Email ID: cni.deli@gmail.com, Website: www.sadma.com
 Phone: 91-11-2352627, Fax No.: 91-11-23524610
 Extract of Statement of Standalone Un-audited Financial Result For
 The Quarter And Half Year Ended 30th September, 2023

Particulars	Quarter Ended		Year to Date Figures	Corresponding 3 months ended in the previous year (30/09/2022)
	(30/09/2023)	(30/09/2023)		
(Refer Notes Below)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)
1. Total Income from Operations	0.24	0.24	0.90	-
2. Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-9.50	-12.83	-0.63	-
3. Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-9.50	-12.83	-0.63	-
4. Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-9.50	-12.83	-0.06	-
5. Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax))	-9.50	-12.83	-0.63	-
6. Equity Share Capital	1343.91	1343.91	1343.91	-
7. Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	-	-	-	-
8. Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)				
1. Basic:	(0.01)	(0.01)	-	-
2. Diluted:	(0.01)	(0.01)	-	-

Notes:
 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) and the listed entity.
 2. The impact on net profit/loss, total comprehensive income or any other relevant financial items due to changes in accounting policies shall be disclosed by means of footnote.
 3. Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules/AS Rules, wherever applicable.

For WELCURE DRUGS AND PHARMACEUTICALS LTD.
 Sd/-
 Name : Vishal Mehra
 Designation : Managing Director
 DIN : 09717744
 Date : 14.11.2023

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PUSHPA BUILDERS LIMITED OPERATING IN CONSTRUCTION
AT 6, D.B. GUPTA ROAD, PAHARGANJ, NEW DELHI 110055
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Pushpa Builders Limited PAN: AAGCP0642L CIN: 45200DL1984PLC018772
2. Address of the registered office	6, D.B. Gupta Road, Paharganj, New Delhi
3. URL of website	There is no website of the Corporate Debtor
4. Details of place where majority of fixed assets are located	Delhi & Uttar Pradesh
5. Installed capacity of main products/ services	Not Applicable
6. Quantity & value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	There are no employees/ workmen in the Corporate Debtor since the Insolvency Commencement Date i.e 20/09/2022.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The said details of the Corporate Debtor can be obtained by requesting at: https://drive.google.com/file/d/14P8mkRSaKLRWa6V8Ykrw5FjQfn5VqA_PView?usp=sharing circ.pushpa@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The said details of the Corporate Debtor can be obtained by requesting at: https://drive.google.com/file/d/14P8mkRSaKLRWa6V8Ykrw5FjQfn5VqA_PView?usp=sharing circ.pushpa@gmail.com
10. Last date for receipt of expression of interest	04/12/2023
11. Date of issue of provisional list of prospective resolution applicants	14/12/2023
12. Last date for submission of objections to provisional list	19/12/2023
13. Date of issue of final list of prospective resolution applicants	29/12/2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	03/01/2024
15. Last date for submission of resolution plans	05/02/2024
16. Process email id to submit EOI	circ.pushpa@gmail.com

1. All the EOIs received will be reviewed by the RP as well as the COC and thereafter further/information documents related to the process will be provided to the shortlisted parties.
 2. The prospective resolution applicants who had submitted their EOI, in pursuance of Form G dated 13th December, 2022, and whose names are appearing in the final list of prospective resolution applicants dated 22nd January, 2023 published by the RP, will be considered as prospective resolution applicants under this invitation for Expression of Interest and no fresh EOIs need to be submitted by them.

Sd/-
 IP Sanjay Mehra
 Place: New Delhi
 Resolution Professional for Pushpa Builders Limited
 Regn. No.: IBB/IPA-001/IP-P01818/2019-20/12784 | AFA Valid up to 26-03-2024
 Add.: B-11, Third Floor, Geetanjali Enclave, New Delhi-110017 | M: 9871692592
 Email ID: circ.pushpa@gmail.com | sanjay.mehra64@gmail.com

MARBLE CITY INDIA LIMITED
 A - 30, S - 11, SECOND FLOOR, KAILASH COLONY, NEW DELHI - 110048
 CIN: L74899DL1993PLC056421, Website : www.pgii.com, E mail : pgindustrytd@gmail.com

Extract of Un-audited Financial Results For the Quarter ended on 30th September 2023

(Rs.in Lakhs)

S. No.	Particulars	Quarter ending on 30-09-2023	Quarter ending on 30-06-2023	Quarter ending on 30-09-2022	Period ending on 30-09-2023	Period ending on 30-09-2022	Year ending on 31-03-2023
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
	(Refer Notes Below)						
1	Total income from operations (Net)	1,828.93	1,640.29	3,062.62	3,469.22	4,614.27	11,406.09
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	5.66	22.96	25.43	28.62	47.31	116.66
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	5.66	22.96	25.43	28.62	47.31	116.66
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	4.65	17.68	18.63	22.33	35.48	77.07
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after Tax))	4.65	17.68	18.63	22.33	35.48	77.07
6	Equity Share Capital	597.37	597.37	597.37	597.37	597.37	597.37
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-	-	2,357.75
8	Earnings Per Share ((For continuing and discontinued operations and before extraordinary items) (of ₹ 5/- each)						
	Basic:	0.04	0.15	0.16	0.19	0.30	0.65
	Diluted:	0.04	0.15	0.16	0.19	0.30	0.65
9	Earnings Per Share (For continuing and discontinued operations and after extraordinary items) (of ₹ 5/- each)						
	Basic:	0.04	0.15	0.16	0.19	0.30	0.65
	Diluted:	0.04	0.15	0.16	0.19	0.30	0.65

Notes:
 1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 14th November, 2023 in terms of Regulation 33 of SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015.
 2. The Statutory Auditors have carried out limited review of the Accounts for the Quarter ended on 30th September, 2023.
 3. Figures of the previous corresponding period(s) have been regrouped/rearranged wherever considered necessary.
 4. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Quarterly Financial Results is available on the Website of Stock Exchange (www.bseindia.com).
 5. In accordance with "Green Initiative in Corporate Governance" by the Ministry of Corporate Affairs, Company will be sending future communications through electronic mode. All those members who have not got their email ID recorded or updated with the company or with the depository are requested to register their e-mail address and changes therein with Company/depository as the case may be.

Sd/-
 Amit Dalmia
 Director (DIN: 00083646)
 Date : 14th November 2023
 Place : New Delhi

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KIXX MEDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	KIXX MEDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	09/04/2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (RoC-Delhi)
4. Corporate Identify No. / Limited Liability Identification No. of corporate debtor	U74140DL2012PTC234115
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. 41A, 3rd Floor, Kh No. 159 Village Rajpur Khurd extn. South Delhi, New Delhi- 110047
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 09/11/2023 (Date of receipt of order: 14/11/2023)
7. Estimated date of closure of insolvency resolution process	06/05/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sunil Kumar Reg. No.: IBB/IPA-002/IP-N00628/2016-19/11684
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: D-740, Type-III, Mandir Marg, Opposite EOW Office, New Delhi- 110001 Reg. Email id: sunilks9@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: D-740, Type-III, Mandir Marg, Opposite EOW Office, New Delhi- 110001 Email id: circ.kixxmedia@gmail.com
11. Last date for submission of claims	28/11/2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	None at Present
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None at Present
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	(a) https://bbi.gov.in/home/downloads (b) None at Present

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kixx Media Private Limited** on 09/11/2023 (Order received on: 14/11/2023). The creditors of **Kixx Media Private Limited**, are hereby called upon to submit their claims with proof on or before 28/11/2023 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class. None at present in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.
 Name and Signature of Interim Resolution Professional : Sunil Kumar
 Date and Place : 16/11/2023, Delhi

PUBLIC NOTICE
 Whereas Licence No. 56 of 2013 dated 10.07.2013, is granted by Director, Town & Country Planning, Haryana (DTCP) in favor of AMB Infrabuild Pvt. Ltd (AMB), corporate office at 18, Second Floor, Sector 44, Gurgaon -122003, to develop a commercial colony over an area measuring 10.4375 acres (4.2239 hectare) in Sector-88, Gurugram, Haryana, bearing HRERA no 40 of 2022 dated 23.05.2022.
 And whereas, "Change of developer" in-principle approval (said approval) has been granted to Advance India Projects limited (AIPL), registered office - AIPL Business Club, 5th Floor, Golf course Road Extension, Sector 62 Gurugram 122101, by DTCP vide Memo No. LC-2865/JE (SK)/ 2023/ 38237 dated 09.11.2023 for the said licence no 56 of 2013 dated 10.07.2013 to develop a commercial colony over an area measuring 10.4375 acres (4.2239 hectare) in Sector-88, Gurugram, Haryana, bearing HRERA no 40 of 2022 dated 23.05.2022.
 And whereas, the office of the DTCP requires seeking of objections/suggestion against the said approval. Accordingly, vide this Public Notice, suggestion/objections, if any, are hereby invited on the Change of developer in favor of Advance India Projects limited vide Memo No. LC-2865/JE (SK)/ 2023/ 38237 dated 09.11.2023 which is hosted on a) website www.ambgroup.in, also copy is available b) AMB corporate office at - 18, Second Floor, Sector 44, Gurgaon -122003 and also copy is available at c) AIPL Registered office at AIPL Business Club, 5th Floor, Golf course Road Extension, Sector 62 Gurugram 122101 and d) in the office of Senior Town Planner, Sector 14, HUDA Complex , 3rd Floor, Gurugram Town & Country Planning, Gurugram, Haryana.
 Objections if any be filed in the office of the Senior Town Planner, Gurugram Circle, Department of Town & Country Planning Department, Sector 14, HUDA Complex , 3rd Floor, Gurugram and/or in the office of AMB at 18, Second Floor, Sector 44, Gurgaon -122003 and/or in the office of AIPL at AIPL Business Club, 5th Floor, Golf course Road Extension, Sector 62, Gurugram, 122101, within 30 (thirty) days of publication of this Public Notice, failing which it shall be assumed that there are no objections to the proposed Change of Developer.
 Place: Gurugram
 Date: 16.11.2023
 for AMB Infrabuild Pvt. Ltd
 Authorized Signatory

DHAMPURE SPECIALITY SUGARS LIMITED
 CIN:L24112UP1992PLC014478
 Village Pallawala, Tehsil Dhampur, District
 Bijoor (U.P.) - 246761

EXTRACT FINANCIAL RESULTS FOR QUARTER & HALF YEARLY ENDED 30TH SEPTEMBER, 2023

(Rs. in lakhs)

S. No.	Particulars	Standalone				Consolidated				Standalone		Consolidated	
		Quarter ended		Half Yearly ended		Quarter ended		Half Yearly ended		Year ended		Audited	
		Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	31.03.2023	31.03.2022	31.03.2023	31.03.2022
1	Total Income from Operations	583.78	265.83	886.85	512.73	759.52	492.16	1218.12	965.38	1324.79	2157.06	2157.06	
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	153.68	-38.25	154.73	-36.43	154.96	-26.14	158.46	-12.42	8.02	270.42	270.42	
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	153.68	-38.25	154.73	-36.43	154.96	-26.14	158.46	-15.99	7.61	270.01	270.01	
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	113.72	-38.25	114.50	-36.90	115.24	-26.14	117.90	-15.99	10.32	206.14	206.14	
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	113.72	-38.25	114.50	-36.90	115.24	-26.14	117.90	-15.99	10.32	206.14	206.14	
6	Equity Share Capital	793.12	793.12	793.12	793.12	793.12	793.12	793.12	793.12	793.12	793.12	793.12	
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year												
8	Earnings Per Share (Equity Share of Rs. 10/- each) (for continuing and discontinued operations) -												
	1. Basic:	1.43	-0.48	1.44	-0.46	1.45	-0.33	1.48	-0.20	0.13	2.60	2.60	
	2. Diluted:	1.43	-0.48	1.44	-0.46	1.45	-0.33	1.48	-0.20	0.13	2.60	2.60	

Notes:-
 (1) The above results were reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 14.11.2023
 (2) The Statutory Auditor of the company have issued a Limited Review report on the un-Audited standalone and consolidated financial result for the Quarter & Half Yearly ended 30th September, 2023
 (3) The above is an extract of the details format of the Audited standalone & Consolidated financial result filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 the full format of the Audited standalone & Consolidated financial result are available on the website of the stock Exchange at www.bseindia.com and on the company's website www.dhampuregreen.com

For Dhampure Speciality Sugars Ltd.
 Sd/-
 Anesh Jain
 Company Secretary
 Place: New Delhi
 Date: 15.11.2023

DEBTS RECOVERY TRIBUNAL, DEHRADUN
 Government of India, Ministry of Finance,
 (Department of Financial Services)
 2nd Floor, Paras Tower, Mazra, Saharanpur Road, Dehradun, U.K.-248171

PUBLICATION NOTICE
IN O.A. NO. 606 OF 2022
SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993 READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME)
 Dy. No.1001/2023 Dated: 01.11.2023

CANARA BANK
 V/s
SHRI BALAM SINGH & ANR.

To,
 (1) BALAM SINGH S/O LATE SHRI KHUSHAL SINGH, R/o Plot No. 164, 165, 166, 167, Village Kandai, Patti Katulsyuan, Tehsil Srinagar Garhwal, District - Pauri Garhwal, UK 246174.
 Second Address: House No.1, Khandudiyon Ka Bagh, Badrinath Road, Srinagar 246174.
 (2) SMT. KALAWATI RAWAT W/O BALAM SINGH, R/o Plot No. 164, 165, 166, 167, Village Kandai, Patti Katulsyuan, Tehsil Srinagar Garhwal, District Pauri Garhwal, UK 246174.
 Second Address: House No.1, Khandudiyon Ka Bagh, Badrinath Road, Srinagar 246174.

Whereas the above named Applicant Bank has instituted OA No.606 of 2022 against you for recovery of debts of Rs.28,63,507.91 in which Hon'ble Tribunal was pleased to issue Summons / Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 27.10.2023.
 Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on 13.12.2023. Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply, in any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.
 Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.
 Given under my hand and seal of this Tribunal on this the 01st Day of November 2023.

BY ORDER OF TRIBUNAL, REGISTRAR
 DEBTS RECOVERY TRIBUNAL, DEHRADUN

GRM OVERSEAS LIMITED
 CIN:L74899DL1995PLC064007
 Regd. Off:128, FIRST FLOOR, SHIVA MARKET PITAMPURA North Delhi-110034
 Email Id: investor.relations@grmrice.com | Website: www.grmrice.com
 Ph-011-47330330 | Fax No: 011-0180-2653673

Extract of Consolidated and Standalone Financial Results for Quarter Ended 30th September, 2023
 [In terms of Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015]

(Amount in Lakhs)

Sr. No.	Particulars	STANDALONE				CONSOLIDATED			
		Quarter Ended Sep. 30, 2023	Quarter Ended Sep. 30, 2022	Period Ended Sep. 30, 2023	Year Ended Mar 31, 2023	Quarter Ended Sep. 30, 2023	Quarter Ended Sep. 30, 2022	Period Ended Sep. 30, 2023	Year Ended Mar 31, 2023
		Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	16,560.16	25,897.33	46,291.98	126,246.34	20,366.63	27,063.73	52,402.52	137,946.21
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	924.73	1,384.17	3,021.49	7,460.44	965.89	1,774.04	3,293.18	8,739.97
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	924.73	1,384.17	3,021.49	7,460.40	965.89	1,774.04	3,293.18	8,739.97
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	676.70	1,044.22	2,244.62	5,356.42	662.14	1,366.08	2,406.11	6,286.22
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	678.72	1,044.91	2,249.96	5,358.33	681.11	1,346.84	2,414.01	7,190.81
6	Total Comprehensive Income Attributable to Non Controlling Interest					8.77	26.41	17.40	18.54
7	Total Comprehensive Income Attributable to Controlling Interest					672.34	1,320.43	2,396.61	7,172.28
8	Paid Up Equity Share Capital (Face Value per share Rs. 2/-)	1,200.00	1,200.00	1,200.00	1,200.00	1,200.00	1,200.00	1,200.00	1,200.00
9	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	-	-	-
10	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations) -								
	1. Basic:	1.13	1.74	3.75	8.93	1.10	2.28	4.01	10.45
	2. Diluted:	1.13	1.74	3.75	8.93	1.10	2.28	4.01	10.45

Notes:
 1. The above is an extract of the detailed format of quarterly/ Half yearly results filed with the stock exchanges under the Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations 2015. The full formats of quarterly/annual Financial results are available on the stock exchange website i.e. [www.bseind](http://www.bseindia.com)

